

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

Item 7

**CP(IB) No. 146/Chd/Hry/2023  
Under Section 7, IBC 2016**

**In the matter of:-**

State Bank of India

...Petitioner-Financial Creditor

Vs.

Panipat Jalandhar NH-1 Toolway  
Private Limited

...Respondent-Corporate Debtor

**Present:** Mr. Shrey Goel, Advocate for the Petitioner-Financial Creditor.

Affidavit of service has been filed by learned counsel for the petitioner vide Diary No. 01191/2 dated 18.07.2023. The same is taken on record. There is no representation on behalf of the corporate debtor despite service. However, one last opportunity is granted to learned counsel for respondent-corporate debtor for filing reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any be filed within two weeks with a copy in advance to the counsel opposite. List on 04.10.2023.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

August 25, 2023  
PKA

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**